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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No OA 1483/92

Date of decision 4.6.1992

K.K. Sahgal & Ors.

Applicants

Shri H.K. Bali

Counsel for the applicants

vs.

Respondents

Counsel for the respondents

CORAM

The Hon'ble Mr. Justice Ram Pal Singh, Vice-Chairman(J).

The Hon'ble Mr. P.S. Habeeb Mohamed Member (A).

Shri H.K. Bali, counsel for the petitioners in MP No. 652/92 containing the prayer for joining 52 applicants in the same O.A. The prayer is allowed.

Shri H.K. Bali, on behalf of the applicants, has sought the relief for promotion after restructuring of the cadre ordered by the Railway Board. The applicants also filed a representation (Annex. 10) on 14.6.91 which, according to Shri Bali, has not been disposed of by the respondents and they are sitting over the representation. We are of the view that a direction should be made to the respondents to dispose of the representation of the applicants, as early as possible, preferably within a period of three months. With this direction, the O.A. is disposed of. If the applicants are aggrieved by the orders of the respondents, they shall have the liberty to file a fresh O.A. A copy of the order be given to the applicants.


(P.S. HABEEB MOHAMED)

MEMBER (A)


(RAM PAL SINGH)

VICE-CHAIRMAN (J)

4.6.1992